

F.No.398/7/86-IT(B)
Government of India
Central Board of Direct Taxes

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New Delhi, the 3.4.1986

ORDER

No. 6651 (F.No.398/7/86-IT(B)). In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962 and in supersession of Central Board of Direct Taxes Order No.6629 (F.No.398/35/84-IT(B) dated 12.11.84 the Central Board of Direct Taxes hereby directs that Sri G.C. Lala authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 6650 (F.No.398/7/86-IT(B) dated 3.4.86 shall exercise jurisdiction in respect of the revenue districts in the State of Orissa.

2. This order shall come into force with effect from the date Sri G.C. Lala takes over charge as Tax Recovery Officer.


(P. B. Alexander)

Under Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Orissa, Bhubaneswar with ref. reference to his letter No. 511 dated 3.4.1986.
 2. Misc. Section, Department of Revenue
 3. ITC Section 4. Bulletin Section, IT(B&PR)
 4. Guard file
- Bhaur Bhawan, New Delhi


(P. B. Alexander)

Under Secretary, Central Board of Direct Taxes.